

Existing vacancies in Anganwadi Centres

1589. DR. R. LAKSHMANAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that huge vacancy exists at the level of Anganwadi Workers (AW) and Anganwadi Helpers (AWH) in Anganwadi Centres (AC) across the country, particularly in Tamil Nadu;

(b) if so, the details of the sanctioned posts, in-position and vacancy, State-wise; and

(c) the steps taken by Government to fill them in a time bound manner?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) The details of the sanctioned posts, in-position and vacancy of honorary posts of Anganwadi Workers (AW) and Anganwadi Helpers (AWH) in Anganwadi Centres (AC) across the country including Tamil Nadu are as under:—

No. of posts	Sanctioned by GOI	In-position	Vacant
Anganwadi Workers (AW)	1400000	1282966	117034
Anganwadi Helpers (AWH)	1283150	1159415	123735

State-wise details are given in Statement (*See below*).

(c) MWCD is continuously monitoring the implementation of ICDS Scheme in States/UTs including filling-up of vacant posts through prescribed reports/returns, letters and review meetings.

Statement

State-wise details of the sanctioned, in-position and vacancy of honorary posts of Anganwadi Workers (AW) and Anganwadi Helpers (AWH) in Anganwadi Centres across the country including Tamil Nadu as on 31.12.2015

Sl. No.	State/UT	Sanctioned by GOI	In-position	Vacant
1	2	3	4	5
No. of Anganwadi Workers (AW)				
1.	Andhra Pradesh	55607	53962	1645
2.	Telangana	35700	33317	2383

1	2	3	4	5
3.	Arunachal Pradesh	6225	6028	197
4.	Assam	62153	62153	0
5.	Bihar	115009	82761	32248
6.	Chhattisgarh ,	52474	48632	3842
7.	Goa	1262	1237	25
8.	Gujarat	53029	50540	2489
9.	Haryana	25962	25078	884
10.	Himachal Pradesh	18925	18703	222
11.	Jammu and Kashmir	31938	28707	3231
12.	Jharkhand	38432	35765	2667
13.	Karnataka	65911	63186	2725
14.	Kerala	33318	33110	208
15.	Madhya Pradesh	97135	90870	6265
16.	Maharashtra	110486	105262	5224
17.	Manipur	11510	10274	1236
18.	Meghalaya	5896	5862	34
19.	Mizoram	2244	2244	0
20.	Nagaland	3980	3455	525
21.	Odisha	74154	68865	5289
22.	Punjab	27314	26318	996
23.	Rajasthan	62010	57819	4191
24.	Sikkim	1308	1289	19
25.	Tamil Nadu	54439	42006	12433
26.	Tripura	10145	9911	234
27.	Uttar Pradesh	190145	175308	14837
28.	Uttarakhand	20067	18988	1079
29.	West Bengal	119481	108000	11481
30.	Andaman and Nicobar Islands	720	717	3
31.	Chandigarh	500	500	0
32.	Delhi	11150	10806	344

1	2	3	4	5
33.	Dadra and Nagar Haveli	302	302	0
34.	Daman and Diu	107	96	11
35.	Lakshadweep	107	107	0
36.	Puducherry	855	788	67
TOTAL		1400000	1282966	117034
No. of Anganwadi Helpers (AWH)				
1.	Andhra Pradesh	48768	44285	4483
2.	Telangana	31711	28913	2798
3.	Arunachal Pradesh	6225	6028	197
4.	Assam	56728	56728	0
5.	Bihar	107894	77156	30738
6.	Chhattisgarh ,	46660	42329	4331
7.	Goa	1262	1238	24
8.	Gujarat	51229	47817	3412
9.	Haryana	25450	24681	769
10.	Himachal Pradesh	18386	18119	267
11.	Jammu and Kashmir	31938	29599	2339
12.	Jharkhand	35881	33493	2388
13.	Karnataka	62580	59026	3554
14.	Kerala	33189	32971	218
15.	Madhya Pradesh	84465	78704	5761
16.	Maharashtra	97475	92128	5347
17.	Manipur	9958	9497	461
18.	Meghalaya	4630	4621	9
19.	Mizoram	2244	2157	87
20.	Nagaland	3980	3455	525
21.	Odisha	63738	59507	4231
22.	Punjab	26074	25128	946
23.	Rajasthan	55806	50516	5290
24.	Sikkim	1308	1285	23

1	2	3	4	5
25.	Tamil Nadu	49499	37410	12089
26.	Tripura	10145	9911	234
27.	Uttar Pradesh	167855	153585	14270
28.	Uttarakhand	14947	13939	1008
29.	West Bengal	119481	101897	17584
30.	Andaman and Nicobar Islands	689	689	0
31.	Chandigarh	500	500	0
32.	Delhi	11150	10897	253
33.	Dadra and Nagar Haveli	247	220	27
34.	Daman and Diu	107	102	5
35.	Lakshadweep	96	96	0
36.	Puducherry	855	788	67
TOTAL		1283150	1159415	123735

Awareness about child adoption

1590. SHRIMATI VIJILA SATHYANANTH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) how is Central Adoption Resource Authority (CARA) functioning;

(b) how many applications for adoption of child have been received and how many have been legally adopted, the details thereof; and

(c) the country-wise statistics regarding childless parents with their youth age and whether enough awareness have reached over the people who are eager of a child adoption around the country?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The functioning of Central Adoption Resource Authority (CARA) is being overseen by the Government from time to time. Major outcomes include implementation of Child Adoption Resource Information and Guidance System (CARINGS) and 2015 Adoption Guidelines. Under the Juvenile Justice (Care and Protection of Children) Act, 2015, CARA has been given the statutory status to further strengthen its functioning.

(b) As per the information provided by CARA, the number of Prospective Adoptive Parents (PAPs) registered for in-country Adoption and inter-country Adoption